

1	2	3	4	5	6	7
	Management Services	88	3	85	314.34	0.24
	Marketing	25	1	24	47.81	0.04
	Construction	4	0	4	2.59	0.00
	Others (Consultancy Service)	18	0	18	374.81	0.28
	Total	252	9	243	1315.49	0.98
37.	SERVICE SECTOR					
	Financial	170	3	167	6152.02	4.60
	Non-Financial Services	117	4	113	1667.41	1.25
	Banking Services	10	0	10	91.28	0.07
	Hospital & Diagnostic Centres	29	1	28	346.23	0.26
	Other Services	7	2	5	145.29	0.11
	Total	333	10	323	8402.23	6.28
38.	HOTEL & TOURISM					
	Hotel & Restaurants	54	4	50	1342.99	1.00
	Tourism	25	0	25	707.19	0.53
	Total	79	4	75	2050.18	1.53
39.	TRADING	136	15	121	1027.55	0.77
40.	MISCELLANEOUS INDUSTRIES					
	Horticulture	21	1	20	61.83	0.05
	Agriculture	30	2	28	78.85	0.06
	Floriculture	46	2	44	212.66	0.16
	Diamond	3	0	3	37.56	0.03
	Ornament & Gold	3	0	3	3.00	0.00
	Construction Activities	9	0	9	9.63	0.01
	Cigarettes	1	0	1	7.35	0.01
	Coir	2	0	2	2.43	0.00
	Others (Misc. Industries)	158	7	151	1058.69	0.79
	Total	273	12	261	1472.01	1.10
	Total	4380	200	4180	133691.68	

NIC/ISD

Income Tax Settlement Commission

949. SHRI BIKASH CHOWDHURY :

SHRI SUNIL KHAN :

Will the Minister of FINANCE be pleased to state:

(a) whether the Government have constituted Income tax Settlement Commission;

(b) If so, the names of the members of the Commission and its terms of reference;

(c) The total number of cases referred to it so far and the amount involved in those cases; and

(d) The total number of cases settled and the amount involved therein?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) Yes, Sir.

(b) The names of the present incumbents holding the post of Chairman, Vice Chairman and Members are given in the enclosed statement. The Income-tax Settlement Commission is a permanent Commission charged with the responsibility of Settlement of cases under Charter XIX-A of the Income-tax Act, 1961 and Chapter V-A of Wealth Tax Act, 1957.

(c) The total number of applications filed before the commission from the date of its inception upto 31.10.1998 is 10,681. The amount collected on admission of applications from financial year 1990 to 31.10.1998 is Rs. 212 crores.

(d) 8591 cases have been decided/settled upto 31.10.1998. In the settled cases an amount of Rs. 217 crores was collected/collectable from financial year 1990-91 to 1996-97.

Statement

List of present incumbents holding the Posts of Chairman, Vice Chairman and Members of Income Tax Settlement Commission

1. Shri N.K. Nayak	–	Chairman
2. Shri G.S. Sidhu	–	Vice Chairman
3. Shri S.K. Lal	–	Vice Chairman
4. Shri S. Govindarajan	–	Vice Chairman
5. Shri B.P. Gupta	–	Member
6. Shri A.K. Batabyal	–	Member
7. Shri D. Lakshminarayana	–	Member
8. Shri N.C. Jain	–	Member
9. Shri K.P. Singh	–	Member
10. Shri Amitava Chatterjee	–	Member
11. Shri P. Radhakrishnan	–	Member
12. Shri K. Subramanian	–	Member

Contract for New Power Plant by NLC

950. SHRI LAKSHMAN CHANDRA SETH : Will the Minister of COAL be pleased to state:

(a) whether the contract for new power plant has been awarded by Neyveli Lignite Corporation (NLC);

(b) if so, the name of the organisation to whom contact has been awarded;

(c) whether the technology offered by that organisation was a proven technology;

(d) if so, the details thereof;

(e) whether the NLC has awarded the contract to a private company instead of BHEL; and

(f) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI DILIP RAY) : (a) and (b) Yes Sir. The main plant package for the Thermal Power Station-I Expansion Project of Neyveli Lignite Corporation (NLC) has been awarded to M/s. Ansaldo of Italy.

(c) and (d) Yes, Sir. The Technology offered by Messrs. Ansaldo has met the specific experience criteria included in the bid qualification requirement stipulated by Neyveli Lignite Corporation in their Bid Document.

(e) and (f) Yes, Sir. NLC has placed an order for the Main Plant package on the L.1 party M/s. Ansaldo as is commercially prudent. All steps prescribed for awarding a contract both from the engineering angle and the commercial angle have been followed by NLC in awarding contract to M/s. Ansaldo. All Government guidelines have been adhered to by NLC.

Employees of GIC

951. SHRI RAMA CHANDRA MALLICK : Will the Minister of FINANCE be pleased to state:

(a) the details of employees of General Insurance Corporation (GIC) and its subsidiaries who are working on deputation/loan basis in the Insurance Regulatory Authority (IRA) together with the date since when each employee has been working in the IRA;

(b) the details of the provisions which govern the deputation of employees to other organisation and the tenure thereof;

(c) the details of expiry and extension of tenure of each employees on deputation /loan basis in the IRA

(d) the details of recruitment rules etc. of the Insurance Regulatory Authority (IRA); and

(e) the particulars of its Chairman, members and other officials working at present in the IRA?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) : (SHRI KADAMBUR M.R. JANARTHANAN) : (a) to (e) The existing Interim Insurance Regulatory Authority (IRA) was set up on 23.1.1996 through a Resolution of the Government for, *inter-alia* examining the powers which are required to be restored/given to the IRA as and when it is set up as Statutory Body. The Chairman, IRA, was designated as 'Controller of Insurance. Therefore, the I.R.A. did not require an elaborate administrative machinery to discharge their day-to-day functions. In view of this, on recruitment rules were framed and the services of officers and staff were taken on loan basis from New India Assurance Company Limited (NIACL); Oriental Insurance Company Limited (OICL); National Insurance Company Limited (NICK); and United India Insurance Company Limited (UICL). The details of the loanee employees are given in the statement enclosed.